

Notice Calling for suggestions, views, comments etc from WTO- TBT Committee members within a period of 60 days on the draft notification related to revision of documents and condition of license.

F.No.3(16)2016/info/enf/FSSAI.- In the Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011,in schedule 2, -

(i) in *Annexure-2*, in “Documents to be enclosed for new application for license to State/Central Licensing Authority”,-

(a) In serial number 2, after the words “operation-wise area allocation.” the following words and parentheses shall be inserted, namely,-

“(not applicable for restaurant)” ;

(b) In serial number 4 after the words “installed capacity and horse power used.” the following words and parentheses shall be inserted, namely,-

“(not applicable for restaurant)”;

(c) In serial number 6 for the words and parentheses “(In case of manufacturers)” the following shall be substituted, namely,-

“(In case of manufacturers except restaurant)”;

(d) In serial number 11, after the words “in case of Cooperatives.” the following words and parentheses shall be inserted, namely,-

“(not applicable for restaurant)” ;

(e) In serial number 12, after the words “in case of Re-labellers.” the following words and parentheses shall be inserted, namely,-

“(not applicable for restaurant)” ;

(f) In serial number 17, after the words “whom the product is distributed.” the following words and parentheses shall be inserted, namely,-

“(not applicable for restaurant)” ;

(ii) in *Annexure-3*,

(1) in “Conditions of License”,-

(a) In serial number 1, after the words “ prominent place in the premises.” the following shall be inserted, namely,-

“In case of restaurant display a Food Display Board at all times at a prominent place in the premises.”;

(b) In serial number 4, after the words “university or institute or equivalent.” the following shall be inserted, namely,-

“In case of restaurant employ at least one technical person or Food safety Supervisor trained by Food Safety and Standards Authority of India ” ;

(c) serial number 5 and 7 shall be omitted;

(d) In serial number 8, after the words “utilization and sales separately.” the following words and parentheses shall be inserted, namely,-

“(not applicable for restaurant)” ;

(e) serial number 9, 10 and 11 shall be omitted;

(f) In serial number 14, after the words “licensed/registered vendors and maintain record thereof.” the following words shall be inserted, namely,-

“The restaurants shall buy food raw materials only from licensed/registered vendors and maintain record thereof”;

(2) in “Other conditions”,-

(a) for serial number 1, the following shall be substituted, namely,-

“Hotel, Restaurant and other food stall shall mark/indicate exclusive Desi Ghee items to customer and whenever Vanaspati/oil/fat is used, shall also be mark/indicate to customer.”;